3

- fications of the Government of Andhra year 1970-71. [Placed in Pradesh, under sub-section (2) of sec- No. LT-5600/73] tion 69 of the Andhra Pradesh Pancha-Zilla Parishads Act. yat Samithis and 1959, read with sub-clause (iii) of clause (c) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh :-
 - (i) Notification G.O.Ms No. Panchayati Raj (Samithi-I), dated the 151 27th March, 1973.
 - (ii) Notification G.O.Ms. 93. No. Panchayati Raj (Samithi-I), dated the 4th May, 1973, publishing an Amendment to the Andhra Pradesh Pancha-Zilla Parishads vat Samithis and Ministerial Service Rules.
 - (iii) Notification G.O.Ms. No. 119, Panchayati Raj (Samithi-I), dated the 22nd May, 1973, publishing Rules relating to the use of common seal of Panchayat Samithis and Zilla Parishads.
 - (iv) Notification G.O.Ms. 120, Panchayati Raj (Samithi-I), dated the 1973. May. publishing Amendment to Rules regarding the Powers and Functions of the Secretary Zilla Parishad.
- II. Explanatory Notes on, and the statement giving reasons for the delay in laying, the notifications mentioned at I(i) to (iv) above.
- III. Statements (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the papers mentioned at I and II above.

[Placed in Library. See No. LT-5599/73]

Audit Report on the Accounts (1970-71) of the Tea Board

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, on behalf of Shri A. C. George, I beg to lay on the Table a copy (in English and Hindi) of the Audit Report and in a manner in which you are not

1. A copy each of the following Noti-; on the Accounts of the Tea Board for the Library. See

Reports (1970-71) of the Comptroller and Auditor General of India on various Undertakings

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay 59, on the Table under clause (1) of article of the Constitution. a copy each of the following Reports of the Comptroller and Auditor General of India for the year 1970-71:-

- (i) Union Government (Commercial) Part VI-Hindustan Shipyard Limited.
- (ii) Union Government (Commercial) Part VII-Indian Oil Corporation Limited (Marketing Division).
- (iii) Union Government (Commercial) VIII-Modern Bakeries Part Limited.

Placed in Library. See No. LT-5595 / 73 for (i) to (ii)

REFERENCE TO STATE TAKEOVER OF FOODGRAINS-Contd.

SHRI BHUPESH GUPTA: But, Sir ... (Interruptions)

MR. DEPUTY CHAIRMAN: You have expressed whatever resentment you wanted to express and you have expressed it in a way not in keeping with the Rules of Procedure.

SHRI BHUPESH GUPTA: Which Rule says that the pledge given to Parliament should be violated?

MR. DEPUTY CHAIRMAN: Are you going to listen to me or not?

SHRI BHUPESH GUPTA: You show me that Rule.

DEPUTY CHAIRMAN: Please MR. take your seat. While I am on my feet you take your seat.

After having expressed your resentment

supposed to do because if you wanted to make a submission you could have done will be recorded. it after the Papers were laid with the permission of the Chair...

Reference to

SHRI BHUPESH GUPTA: What Papers? You go by the routine thing?

MR. DEPUTY CHAIRMAN: There is a routine which we follow.

must get an. .

MR. DEPUTY CHAIRMAN: Anyway you have expressed your resentment. Now let us proceed with the business of the House.

SHRI BHUPESH GUPTA: It is not merely a question of expressing resentcourse is there. Resentment of What we want here and now is a categorical assurance that the pledge given to Parliament will be honoured.

MR. DEPUTY CHAIRMAN: He will convey it to the Minister concerned.

SHRI LOKANATH MISRA (Orissa): You must listen to the other point view also.

SHRI BHUPESH GUPTA: What is the other point of view?

SHRI LOKANATH MISRA . The Prime the Leaders Minister is meeting and...(Interruptions) I would advise Government not to succumb to the pressure of the CPI.

(Interruptions)

SHRI YOGENDRA SHARMA: The Government have given an assurance to the House that they will takeover wholesale trade in rice. The Government has t given an assurance. It is a question of prestige of the House. It must assert itself.

SHRI LOKANATH MISRA: The House does not consist of CPI only...

(Interruptions)

MR. DEPUTY CHAIRMAN: Nothing

6

(Several hon. Members went on speaking)

SHRI BABUBHAI M. CHINAI (Maharashtra): Sir, on a point of order.

MR. DEPUTY CHAIRMAN: You may now take down.

SHRI BHUPESH GUPTA: The imple-SHRI BHUPESH GUPTA: No, we mentation had been decided upon. They have gone back. It is an act of surrender to the monopolists, the hoarders and the speculators...

> SHRI BABUBHAI M. CHINAI: Why should it be recorded at all?

> DEPUTY CHAIRMAN: MR. take your seat Mr. Chinai. I have got to deal with the situation. You cannot dictate to me Please take your seat. If he wants to make a submission...

> > (Interruptions)

SHRI BHUPESH GUPTA: I wish to say on behalf of our party and the people at large that we view with the greatest concern the virtual abandonment of the policy of the takeover of the wholesale trade in wheat and rice We have given a solemn assurance in this House and through this House to the nation that the tal eover would be kept up not only in respect of wheat, but also in respect of

SOME HON MEMBERS: No. no.

BHUPESH GUPTA: SHRI with the coming kharif crop During the last few months you have seen how the hoarders, profiteers, blackmarketeers and right reaction have deliberately, calculatedly sabotaged the take over of wholesale trade in wheat, taking advantage of the situation. It is the demand of the nation that it should not be That there given up. should be free market operation, that the blackmarketeers and the hoarders should be allowed to ran amok in the country und that the nation should be allowed to be held to ransom by them—we reject this policy. We know...

7

MR DEPUTY CHAIRMAN Mr Mathur

SHRI BHUPESH GUPTA (Interruptions) their supporters have joined against the hoarders in order to bring down the prices

(Interruptions)

MR DEPUTY CHAIRMAN Yes, Mr Mathur I have called him Mr Gupta

SHRI BHUPESH GUPIA It is in the interest of the country, in the interest of the people But the Government had gone back on their promise, which means hoarding scarcity profiteering and also mortgaging the nation to the hoarders 1 that this will May I appeal to my friends of mitted the ruling party many of whom have shared our anxiety and our thoughts in this matter? Hoarding and profiteering should not be strengthened (Time bell ring() We should fight back and stop blackmarketing Ιt is part of the reaction, iv tacties in this country They want to starve the nation (Time beli rings) You must 'cmember it is a blow not against any particular class or any particular party or interest it is a blow towards the citizens against the nation as a whole (Time bell 11ngs) The blow should be resisted unitedly by all Sii Mr Om Mehta has not yet called the Minister to give an emphatic assurance that from the kharif crop the rice takeover would be there and would be brought into operation and it would not be allowed to be given up We propose to return to the field again and again so long as we do not get an assurance. In resertment we wilk out of the House

(The hon Member followed by Members of his party then walked out of the chamber)

SHRI K P SUBRAMANIA MENON (Kerala) Sir in protest against the policy of take over of whole sale trade in rice our party also walks out

(At this stage the hon Member along with his Party Members walked out of the Heu e)

SHRI PITAMBER DAS (Uttar Pradesh) Sir, I have a submission to make very well understand the anxiety of Mr Bhupesh Gupta with regard to the matters that he has raised But let us try to understand the difficulty of the persons sitting on the other side It is a matter of broad policy and unless of course, that policy has been finally settled down, how can the Government be expected to make a statement in the House? Apart from that even if Mi Gupta winted a certain statement to be made, naturally, the statement cannot be made in such a noisy atthe hoarders 1 mosphere. His friends ought to have never be per-1 kept quiet and waited patiently for what Mr Om Mehta wanted to say We welcome the move by the Prime Minister who has called the Leaders of the Opposition to meet her on the 6th morning matter has to be decided on the 6th morn-Whatever might be our differences ing with the Government on the policy of takeovei. foodgrains or rice certainly. there is a way of doing things and Parliement has to be conducted in an orderly much regret the behamanner I very viour that Mr Bhupesh Gupta has shown over this matter. After all, there are other narties also in this House They may be holding different views so far as the question of tice takeover is concerned If he was anxious to have his say he should have waited to hear the say of the other parties also

SHRI I OKANATH MISRA SIR I endorse the views of Mr Pitamber Das so far as the behaviour of Mr Bhuresh Gupta who is one of the senior most Members, in creating a disorderly scene in this is concerned. I am very happy that he has made room for other sober elements to put forward their view after having walked out of the House.

Sir the Prime Minister had called the I eaders of the Opposition day before yesterday, that is on the 31st We have to meet again on the 6th September It would

have been really appropriate if the Government had come and announced in the House as to what the final decision in this regard is after the Leaders of the Opposition had met and discussed about the position, else the 6th meeting would be useless, redundant. Why should there be a meeting of the Leaders of the Opposition when the Government makes a state ment on the floor of the House even before the meeting is attended by the Leaders of the Opposition?

Sir the point of view put forward by him was that the Government is *going back on certain assurances I do not know whether the Government had given any assurance on the floor of this House regarding the taking over of the rice trade

SOME HON MEMBERS No no I do not remember that at least So far as the experience is concerned atter the Government was pressurised to takeover the wholesale trade in wheat some have been completely starved The Gov einment have not been able to gear up its machinery yet and therefore the farthest corners of India are going without wheat even though there are fair piice shops

SHRI D D PURI (Haryana) May I appeal to the honble Member not to go into the ments of the wholesale trade takeover?

SHRI LOKANATH MISR 4 Mr Deputy Chairman, Sir Mr D D cannot be asked to do your functions Cannot you ask him to sit down? Please do it juthlessly. The wheat has not been able to be reached to the farthest cor gained ner Therefore, they have experience that the machinery is inade The Government should one hun dred and one times think before taking any decision in the matter Ideologically on policy I am against takeover of any thing because the Government have mis managed the whole thing The Govern ment on its own should also think one hundred and one times before thinking of taking over the wholesale rice trade The Government should not be pressurised by parties like the CPI of the CPM

These are patties who are sabotaging the entile economy of the country and they are the worst left reactionalies. Their sabotage should be foreseen by the Government and the Government should be cautious in dealing with them and take advice from others. This is what I have to say

SHRI NAWAL KISHORE (Uttar Prauesh) Sir, I very strongly condemn the unp rliamenta y behaviour of Mr Bhupesh Gupta in the House today as also that of his party, the CPI I strongly feel that they, in the suise of friends are in fact stabbing the Government in the back and they are out to create chaos and confusion in the country I would ask the Government never to succumb to the dictates of the CPI or the CPI(M) Otherwise Sir, it will be a very dangerous, or rither a disastrous, precedent and in future any party can hold this august House to ransom and stop its proceedings

Sir the e perience of wheat takeover has not been a very happy one Naturally the Government should be and is cutious in having a second thought on nice control Th refore a meeting of the leaders of the Opposition has been called on the 6th I do not know whether any assurance was given in the House or not, but even if an assurance was given in the House I do not think that the Government does not have the right to modify its issurance in the light of their experience takeover And guned in wheat whatever would be done, would be done with the consent of the House naturally Therefore Sit I would only say that this sort of precedent should not be allowed though Mr Bhupesh in the House and Member of the Gupta is a erv senior House I am extremely sorry to say that this kind of rowdy behaviour of his and his party is simply detestable and should be condemned by the entire House

SHRI S S MARISWAMY (Tamil Nadu) Sir, I would like to say that I do not condemn Mr Bhupesh Gupta and his people, but rather in a way I appreciate their attempt because this should impress

[Shri S. S. Mariswamv.]

the nation to ransom for

nist Party of India during

Now

they had sown themselves.

months. Sir.

elections

upon the Government that what happened In the country also. in the House today is a prelude to what they are going to enact in the country tomorrow. They are out to create chaos and confusion wherever that is possible. They are playing havoc after the wheat takeover and they want to play havoc after forcing the Government to take over That is what their plan is I am very glad Mr. Bhupesh Gupta had given an exhibition of it in the House today. He held the House to ransom

for 25 minutes and they want to hold

aware of one particular thing. They had

been rubbing shoulders with the Commu-

a number of

the time of

the Government should be

they are reaping what

Now, before the Government of India makes up its mind over rice takeover or this and that, I must make my position and the position of my party very clear We are second to none in so far as conhoarders and blackmarketeers. demning other anti-social elements are concerned But the Government of India should know what good or bad has been done after the takeover of wheat. They should a thorough study, not by their own Deputy Ministers and officials, but with impartial people, people without any political commitments, and experts. They must study whether good has been done or bad has been done. If good has been done, I have no objection if they takeover rice trade. But if bad has been done, then they must unequivocally and unhesitatingly make a statement that they are not going to takeover rice trade This bold step must come from the Government side I appeal to the hon Members here on the treasury benches that they should impress upon Madam to make such an unequivocal statement

SHRI BABUBHAI Deputy Chairman. submit to you that M1 Bhi pesh Gupta, policy a success. Even as long back as the senior-most Member, has, it seems, a in 1921, the Congress had brought out an monopoly to create chaos in the House economic policy always

SHRI C. D. PANDE (Uttar Pradesh):

SHRI BABUBHAI M. CHINAI:. he is trying to hold the House to ransom. I think the time has come when you, Sii, as the custodian of this House, should put him in his proper place. After the takeover of wheat, if the Government feel that it has not been a success, they have every right to reconsider the question of rice takeover. If they have taken a decision-I do not know whether they have taken a decision—on the question of rice takeover, in the light of their experience in wheat takeover, there is nothing wrong But I want to point out something else Only last week, on the quantum of rice ration which the people of Kerala get, my friends of the CPI and CPI(M) created a hullabaloo and walked out of this House. Knowing full well that the rice crop is not as much as we can give to everybody in this country, if the Government has taken a decision, what right have they got to create this hullabaloo and chaos in the country? It is none of their business They want to bring this country into chaos and the Government into chaos. The Government must see that their honeymoon with with CPI is stopped And the C.P.J. is out to blackmail them. Please beware of this. Otherwise, you will be in greater difficulty if you go on with this honeymoon.

DEPUTY CHAIRMAN: Venigalla Satyanarayana ...

SHRI KRISHAN KANT (Harvana): Sir, I want to say a few things before he savs .

MR. DEPUTY CHAIRMAN: You cannot have a round of debate on it

SHRI KRISHAN KANT: Sir, many of the members of the Congress Party have been in favour of the takeover of wheat and rice and all foodgrains. There is no M CHINAI: Mr. difference of opinion on this. But the Sir, I only want to point here is that we have to make the policy a success. Even as long back as to deal with the farmers. In order to make the policy a

public importance

success, it is necessary that we look into all these things Mr Bhupesh Gupta and his party can rightly be agitated about the decision: I do not think the Government has announced any decision on rice take-Many of the hon. Members want It has not been done. They have not announced any policy in the House. If they have to protest, they could have slowly walked out today But they should not say that till a decision is announced, we will not allow them to function That attitude is not really a parliamentary democratic attitude and which they have If they want to really coshown today operate with the policy, there are other matters of cooperating than saving certain things I do not share with them the way they have done, they have brought this House to ransom and brought to parliamentary democracy a bad name

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) Su I want to say the same But unfortunately my friends on the other side did not allow me to sav Without going into the merits or demerits of the case, I would like to say that on the 31st of August the Prime Minister had a meeting with the leaders of the this matter was dis-Opposition where cussed for an hour and a half When the leaders of the Opposition were not sitisfied and wanted a further meeting. then the Prime Minister fixed another meeting for the 6th when the Food Minister would be there And again this matter is going to be discussed with the Food And whatever con-Minister on the 6th sensus or decision is reached there, the Government will try to implement it cannot say anything at this stage about the ments of the dements of the case

SIXTH REPORT OF THE JOINT COMMITTEE ON OFFICES OF **PROFIT**

VFNIGALLA SATYANARA-YANA (Andhia Pradesh): Sir, I beg to lay on the Table a copy of the Sixth Re-

port of the Joint Committee on Offices of

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Train Services due Disruption in agitation by Railway Employees of Sholapur Division

श्री जगदीश प्रसाद माध्र (राजस्थान) श्रीमन्, दक्षिण मध्य रलय के शातापुर डिवीजन के रेल कर्म-चारियो दवारा ग्रान्दोलन के कारण बम्बई ग्रौर मद्रास के बीच तथा केरल और नामिल नाडु के भागा ग्रोर भैसर क बीव मान तथा याची गाडिया के अधागमन मे बाधा की ग्रौर में रल मनी का ध्यान ग्राविषत करता है।

THE DEPUTY MINISTER IN MINISTRY OF **RAILWAYS** (SHRI . Sır MOHD SHAFI QURFSHI) Indian Railways were regrouped into six major integrated zones in 1952. course of time South Fastern Railway was tormed out of Lastern Railway, in 1955 There ster, in 1958 the Noitheast Crontier Railway was formed out of the North Fastern Railway Thus to meet the growing needs of transport, some of the larger or outstretched zones had to be subdivided to make the zonal units organisationally more manageable. Any regiouping or reorganisation inevitably entails adjustments and accommodation of all components and constituents in the interest of operational administrative and economic compatability and effectiveness

The South Central Railway was formed mainly by combination of two divisions of Southern Railway and two divisions Central Railway in 1966 From time time, demands were pressed for the merger of Sholapur Division with Central Railway This became more vociferous towards the middle of 1972 as local interests took an active part leading not only to relay fasts for about a week from 21st 1972 but also to occasional interference with train operations. Any reorganisation gives rise to problems of adjustment but the Government has been constantly reviewing the problems posed before them with a view to mitigate them to the extent possible It was decided in 1972 that recruitment for Sholapur Division of South